

Shri Bal Raj Madhak (South Delhi): The Svetlana issue has been taking too much time of the House. The regular business of the House is more important and we do not want the Svetlana issue to be raised again and again, allowing the other important work to suffer.

डा० राज मनोहर लोहिया : अब घाप देखिये । यह मन्त्रियों के जाने का सवाल है । मंत्री लोग झूठ बोलने हैं और यह मन्त्रियों को बचाना चाहते हैं । यह हम के बहुत विरोधी हैं । बचाओ मन्त्रियों को खूब ।

Mr. Speaker: No, we cannot go on discussing it now?

Shri Gnananand Thakur : Yes--

Mr. Speaker: I have been repeatedly asking the hon. Member to resume his seat. Every time the hon. Member is standing up and saying something which is not proper. If he has any problem to discuss, let him come to my chamber and discuss it. But, without giving any notice, getting up everyday and shouting is not proper. He is a new Member. If he has any grievances, I would like to solve them, but shouting in the House in this manner is not proper. If he has any problem, I would request him to meet me in my chamber and place them before me.

Shri Hem Barua (Mangaldai): Are we to understand that you want to solve the problems of only new members and not the problems of old Members?

Mr. Speaker: No, not at all. All of you are welcome to do that.

12.38 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT (POSTS AND TELEGRAPHS)
AND APPROPRIATION ACCOUNTS

The Deputy Prime Minister and
Minister of Finance (Shri Morarji

Desai): I beg to lay on the Table a copy each of the following papers:—

- (1) Audit Report, Posts and Telegraphs, 1967, under article 151 (1) of the Constitution. [Placed in the Library. See No. LT-204/67.]
- (2) Appropriation Accounts, Posts and Telegraphs, 1965-66. [Placed in the Library. See No. LT-205/67.]

ORDERS OF ELECTION COMMISSION

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): On behalf of Shri Govinda Menon, I beg to lay on the Table a copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—

- (1) Order No. 10A published in Notification No. S. O. 1934 in Gazette of India dated the 25th June, 1966, making certain corrections in the Delimitation Commission's Order No 10 dated the 25th January, 1966, relating to the State of Maharashtra.
- (2) Order No. 5A published in Notification No. S. O. 3155 in Gazette of India dated the 17th October, 1966, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.
- (3) Order No. 5B published in Notification No. S. O. 3601 in Gazette of India dated the 25th November 1966, making certain amendments in the Delimitation Commission's Order No 5 dated the 2nd June, 1966, relating to the State of Bihar.
- (4) Order No 17A published in Notification No. S. O. 3876 in Gazette of India dated the 6th December 1966, making certain corrections in the Delimitation Commission's Order No.

[Shri D. R. Chavan]

17 dated the 22nd July, 1966, relating to the Union territory of Delhi.

- (5) Order No. 13A published in Notification No. S. O. 512 in Gazette of India dated the 6th February, 1967, making certain corrections in the Delimitation Commission's Order No. 13 dated the 23rd November, 1966, relating to the State of Punjab

[Placed in the Library. See No. LT-195/67].

NOTIFICATIONS UNDER THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES RULES, ANNUAL ACCOUNTS OF MADRAS PORT TRUST AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LIMITED

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

- (1) A copy each of the following Notifications making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.—

(i) Notification No. 158/66/F. No. 68-332/66-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1966.

(ii) Notification No. 166/66/F. No. 68-261/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966.

[Placed in the Library. See No. LT-196/67.]

- (2) A copy of the Annual Accounts of the Madras Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 [Placed in the Library. See No. LT-197/67.]

- (3) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in the Library. See No. LT-198/67].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri D. Erling): Sir, on behalf of Shri Shinde, I beg to lay on the Table—

- (1) A copy of the Report of the Indian Central Spices and Cashewnut Committee, for the period 1st April, 1965 to 30th September, 1965 (Hindi version). [Placed in the Library. See No. LT-198/67].

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955.—

(i) The Sugarcane (Control) Amendment Order, 1967, published in Notification No. G. S. R. 35 in Gazette of India dated the 5th January, 1967.

(ii) G. S. R. 153 published in Gazette of India dated the 1st February, 1967, regarding ex-factory price of sugar.

(iii) G. S. R. 381 published in Gazette of India dated the 16th March, 1967, regarding ex-factory price of sugar.

[Placed in the Library. See No. LT-200/67].